

ITEM NO.17
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 339/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MAHARANI & ANR.

Respondent(s)

IA No. 13546/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 13547/2020 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 340/2021 (II)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 14476/2020

IA No. 14476/2020 - EXEMPTION FROM FILING O.T.)

Cr1.A. No. 341/2021 (II)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
14309/2020

FOR EXEMPTION FROM FILING O.T. ON IA 14312/2020

IA No. 14309/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 14312/2020 - EXEMPTION FROM FILING O.T.)

Date : 09-12-2021 These matters were called on for hearing today.

For Appellant(s)

Mr. Adarsh Upadhyay, AOR

Mr. Amol Chitravanshi, Adv.

For Respondent(s)

Mr. Ashwani Kumar Dubey, AOR

UPON hearing the counsel, the Court made the following
O R D E R

All matters

All the respondents have been served and are duly
represented.

Contd....

Original records have been received from the concerned High Court and Trial Court.

Registry to process all the matters for listing before the Hon'ble Court, as per rules. Parties may file additional documents in the meanwhile, with due service upon each other.

AVANI PAL SINGH
Registrar